NATIONAL COMPANY LAW TRIBUNAL, CHANDIGARH BENCH, CHANDIGARH.

CP No.172/2016 RT CP No.48/Chd/Pb./2017

In	tho	matter	of:
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Gurnam Singh.

....Petitioner.

Versus.

M/s Nature Heights Infra Ltd. & Ors.

....Respondents.

Coram: HON'BLE MR. JUSTICE R.P.NAGRATH, MEMBER (JUDICIAL).

Present:

None.

As per the office report, no information has been filed by the petitioner as required by Sections 7, 8 or 9 of the Insolvency & Bankruptcy Code, 2016. This case was received by transfer from the Hon'ble High Court of Punjab & Haryana, Chandigarh in terms of Rule 5 of the Companies (Transfer of Pending Proceedings) Rules, 2016 as the respondent was not served. This petition was filed before the Hon'ble High Court with a prayer for winding up of the company for its inability to pay the debt. As per the proviso to rule 5 of the Companies (Transfer of Pending Proceedings) Amended Rules, 2016 vide notification dated 29.06.2017, the petitioner was required to file the necessary information in terms of Sections 7, 8 or 9 of the IB Code by 15.07.2017, failing which, the petition has to abate.

Oughte

The compliance having not been made, the instant petition stands abated.

(Justice R.P.Nagrath) Member (Judicial)

July 21, 2017